



2026:DHC:6837



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 18.08.2026

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CNR No. DLHC010383202026

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CRL.M.C. 6045/2026, CRL.M.A. 25272/2026 & 25273/2026

RAKESH & ANR.

.....Petitioners

Through: Mr. Hemdeep Moran, Advocate.

versus

GOVT OF NCT OF DELHI & ANR.

.....Respondents

Through: Mr. Hemant Mehla, APP for State
with Inspector B.D. Meena.Mr. B.K. Mishra, Advocate for R-2
with R-2 in person.**CORAM: JUSTICE GIRISH KATHPALIA****J U D G M E N T (ORAL)**

1. Petitioners seek quashing of case FIR No. 258/2015 of PS Badarpur for offence under Section 498A/406/506/323/34 IPC on the ground that complainant *de facto* (respondent no.2) has settled the disputes with the petitioners and now all of them are living together.

2. Learned APP for State, assisted by IO/Inspector B.D. Meena accepts notice and submits that there is no objection of State to this petition.

3. Respondent no.2, present in Court and identified by the IO, also



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accepts notice.

4. I have spoken with respondent no.2 in Hindi and it is stated by her that now for past six years she has been residing with the petitioners happily and has settled all her disputes. It is further submitted by respondent no.2 that from her wedlock with petitioner no.1, one son was born, who is currently aged 16 years and is living with them. Since now they are living happily as a family, respondent no.2 submits that she does not want to continue prosecution of the petitioners.

5. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

6. Therefore, the petition is allowed and FIR No. 258/2015 of PS Badarpur for offence under Section 498A/406/506/323/34 IPC as well as proceedings arising out of the same are quashed. Accompanying applications also stand disposed of.

**GIRISH KATHPALIA
(JUDGE)**

AUGUST 18, 2026/ry